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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

New Delhi, the 29th November, 1971.

NOTIFICATION
INCOME TAX

No. 337 (F.No.404/24/71-ITCG): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorise Shri K.C. Saxena, who is a Cashed Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 135 (F.No.404/24/71-ITCG) dated 29th April, 1971 shall come into force with effect from 1st December, 1971.



(A. K. NASTA)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 337 (F.No.404/24/71-ITCG):

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